

**Central Administrative Tribunal  
Principal Bench, New Delhi**

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**OA No. 2621/2016**

This the 20<sup>th</sup> day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**

Sh. Trilok Singh  
S/o Late Sh. Yogeshwar Singh  
R/o Village Hudda,  
P.O. Khedusen,  
Distt. Phri Garwal,  
Uttarakhand

..... Applicant

(By Advocate: Mr. R.K. Shukla)

**VERSUS**

1. Union of India  
Through the Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi
2. Director General,  
Central Public Works Deptt.,  
Nirman Bhawan,  
New Delhi
3. The Executive Engineer  
Central Public Works Deptt.  
Division No. 4, I.P. Bhawan  
New Delhi
4. The Accounts Officer  
Central Pension Accounting Officer  
Tricot, Bhicaji Cama Palace,  
New Delhi  
Vidhyadhar Nagar, Jaipur-302039  
..... Respondents.

(By Advocate: Mr. Hanu Bhaskar)

**ORDER (ORAL)**

The applicant's grievance is that though the applicant has been granted medical allowance of Rs. 300/- per month, communicated to the applicant vide letter dated 30.05.2016 by the Ministry of Urban Development, this has been made effective from 01.06.2016 whereas it should be granted to him from 01.07.2002, immediately after his retirement on 30.06.2002.

In these circumstances, the OA is disposed of with the direction to the respondents to examine this claim of the applicant and pass a reasoned and speaking order within a period of 60 days from the receipt of a certified copy of this Order. No costs.

**(P.K. Basu)  
Member(A)**

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